



**CORRECTED AS ON 19-07-2018**

**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA  
SIXTH SESSION, 2018**

**LIST OF STARRED QUESTIONS FOR ANSWER  
ON 19<sup>TH</sup> JULY, 2018**

***TOTAL NO. OF QUESTIONS: 56***

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\* Transferred to other days



**LEGISLATIVE ASSEMBLY OF THE  
STATE OF GOA**

SIXTH SESSION, 2018

LIST OF STARRED QUESTIONS FOR ANSWER  
ON 19<sup>TH</sup> JULY, 2018

SHRI WILFRED D'SA

SHRI DIGAMBAR KAMAT

**HARNES/COMPASSIONATE APPOINTMENT CASES**

001A. \*WILL the Minister for Personnel be pleased to state:

- (a) the Department-wise details of the number of harness/compassionate cases cleared from 01/01/2014 till date, with name and address of the person, date of application and date of appointment;
- (b) the Department-wise details of the number of harness/compassionate cases completed in all respect and postings given from 01/01/2014 till date with name and address of the person;
- (c) the Department-wise details of the number of harness/compassionate cases pending due to various reasons, with name and address of the applicant, date of application and reasons for pendency;
- (d) whether the Government has taken any cabinet decision in this respect;
- (e) if so, the details of the cabinet decision;
- (f) whether any of the harness/compassionate appointed cases have been rejected from 01/01/2014 till date; and
- (g) if so, the department-wise details and the reason for rejection ?

SHRI WILFRED D'SA

**INCOME GENERATED BY COASTAL BELT**

001B. \*WILL the Minister for Tourism be pleased to state:

- (a) the details of income generated by Tourism Department from coastal belt for the year 2017-2018;
- (b) the details of NOC granted for various activities on beaches for the year 2107-2018 with name of the person address and location and fees paid; and
- (c) furnish details of NOC given for Beach Wedding from 01-01-2016 till the date with name of the party and address and individual fees collected by Tourism Department?

SHRI WILFRED D'SA

**BEACH CLEANING CONTRACT**

001C. \*WILL the Minister for Tourism be pleased to state:

- (a) the details of Beach cleaning contract for last three years;
- (b) name of contractor and address;
- (c) date of contract period and tendered amount;
- (d) copy of the contract and abstract;
- (e) furnish details of area to be covered as per contract ;
- (f) furnish name of the person supervising the cleaning of beaches;
- (g) whether video recording is done;
- (h) whether supervision is done on daily basis by the Tourism Department; and
- (i) whether cleaning is done as per the terms of the contract?

SHRI RAJESH PATNEKAR

**PRESENT STATUS OF REPAIR /RENOVATION OF GOA BHAVAN**

002A. \*WILL the Minister for General Administration be pleased to state:

- (a) the present status of the Repair /renovation work of the Goa Bhavan in Mumbai; furnish details
- (b) since when Goa Bhavan has been closed for booking of rooms and dormitories when the same will re-open for the Goans;
- (c) whether the Goa Bhavan canteen/restaurant is still running or not; and
- (d) the location where the Goa Government has purchased in Mumbai for the construction of new building of Goa Bhavan; and
- (e) the present status of the new land purchased?

SHRI RAJESH PATNEKAR

**TILLARI IRRIGATION PROJECT**

002B. \*WILL the Minister for Water Resources be pleased to state:

- (a) whether the tenders have been floated for cleaning of Tillari irrigation canals for the year 2018-2019;
- (b) if not when would they will be floated;
- (c) the time frame by which the farmers of Bicholim Taluka will get the water from the Tilarir irrigation canals after monsoon ;
- (d) the time frame by which the water will reach the tailend of canals;
- (e) the number of staff working on temporary /contract basis /daily wages in various divisions and sub division of the WRD Department; and
- (f) the number of them have completed more than five years in service; with their names, addresses and in which division and subdivision are they posted/working?

SHRI RAJESH PATNEKAR

**BEAUTIFICATION OF TEMPLES IN BICHOLIM TALUKA**

002C. \*WILL the Minister for Tourism be pleased to state:

- (a) the present status of the illumination and beautification of Bhumika temple at Sal Village and the Sateri Purmar temple at Dhumashem in Menkurem Village of the Bicholim Taluka;
- (b) the estimated cost of both the projects; and
- (c) whether the work order has been allotted if so the date thereof?

SHRI CHANDRAKANT KAVALEKAR

**CITIZENS RIGHT TO SERVICES IN A  
TIME BOUND MANNER ACT 2013**

003A. \* Transferred as Unstarred Question No.94 to Public Grievances to be answered on 24.07.2018

SHRI CHANDRAKANT KAVALEKAR

**SALE OF FISH**

003B. \*WILL the Minister for Fisheries be pleased to state:

- (a) the year-wise details of the business on consumption of fish related products in the State from 1-4-2015 till date;
- (b) the details of whether sale of fish and other related products is brought under price control mechanism;
- (c) whether the Government is having any mechanism to know the total production of fish and other related products in the State as well as import of the products from other States like Karnataka, Maharashtra and Kerala with details thereof;
- (d) whether the Government is aware of the consumption of fish products for domestic as well as commercial including hotels, export related agencies/companies/firms;
- (e) whether subsidy is provided by the Government to various agencies, individual, Companies for production of fish in the State; if so, provide details alongwith the rules, terms and conditions for eligibility of such subsidies; and
- (f) the details of action/steps initiated by the Government for reducing the price of fish in the local market, thereby also providing sufficient quantity for the local/domestic consumption?

SHRI CHANDRAKANT KAVALEKAR

**INFRASTRUCTURE PROJECTS UNDER TOURISM DEPARTMENT**

003C. \*WILL the Minister for Tourism be pleased to state:

- (a) the total expenditure incurred by the Department and Goa Tourism Development Corporation on the Infrastructure Projects;
- (b) furnish year-wise details of the total expenditure incurred on developing new/old parking complexes, parking areas at various parts in the State since 1-4-2015 till date;
- (c) whether these projects are generating revenue for the Government; if so, furnish details financial year-wise of the revenue generated since 1-4-2015 till date;
- (d) furnish details of the tenders/works carried out for vehicle parking projects including names of the agencies/firms, total amount paid, security deposits, refund of security deposits, etc.;
- (e) whether any complaints were received by the Department/Corporation about unsatisfactory quality of works carried out; if so, the action initiated by the Department/Corporation against such vendors/agencies/firms including forfeiting of security deposit;
- (f) whether the security deposit amount were refunded immediately to the agency/firm/company;
- (g) if so, provide details with dates of applications, reasons for delay in refunding the security deposit; and
- (h) whether any action was initiated against the officials for undue delay in refunding of the security deposit?

SHRI ISIDORE FERNANDES

**MONITORING TRADERS IN CANCONA TALUKA**

004A \*WILL the Minister for Legal Metrology be pleased to state:

- (a) whether the Government has an exact figure of shops in the entire State, if so, furnish details Taluka wise;
- (b) whether periodically checks are carried on the weighing machines ;
- (c) whether the Government has conducted any raids in Cancona Taluka during the last two years, if so, furnish details thereof ;
- (d) whether the Government is aware that shops run by Kashmiris and Hawkers on beaches / bazaars and goods are sold without ISI marks, price tag, brand and company logo ; and
- (e) if so, whether the Government has initiated any action with details thereof as on date?



SHRI ISIDORE FERNANDES

**PROTECTION WALL FOR TALPONA RESIDENTS**

004B \*WILL the Minister for Water Resources be pleased to state:

- (a) whether the Government is aware of the Fishermen dwelling at Talpona in Cancona Constituency ;
- (b) whether the Government is aware that the Water Resources Department had constructed the protection Wall with border stones for soil erosion ;
- (c) whether the Government is also aware that due to the high tide the water used to enter the households with the measures undertaken by the Government to prevent the same;
- (d) the scheme under which the protection Wall for soil erosion was constructed, furnish details with the estimated cost and when the work was executed;
- (e) the area covered and not covered with protection wall with details and reasons for pendency;
- (f) whether Government intends to complete the remaining portion of protection wall under Water Resources Department;
- (g) if so, the details of work, file proposals / movements etc; and
- (h) if not, the reasons for not taking up the work or whether there is no such proposal ?

SHRI ISIDORE FERNANDES

**WATER SCARCITY AT COTIGAO, CANACONA**

004C \*WILL the Minister for Water Resources be pleased to state:

- (a) whether Government is aware of fact that there is scarcity of water, in Village Panchayat Cotigao in Cancona Constituency;
- (b) if so, the action Government intends to take;
- (c) whether it is fact that if a dam is constructed at Kasarvattem it will solve the drinking water problem of Cotigao Villagers;
- (d) whether Government has any plan to construct a mini dam at Kasarvattem in Village Panchayat Cotigao;
- (e) if yes, furnish details thereof ; and
- (f) if no, whether Government intend to take up the dam construction project at Kasarvattem ?

SHRI FILIPE NERY RODRIGUES

**NON RESIDENT GOANS PROPERTIES IN GOA**

005A. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) whether the Non-Resident Goans have submitted details to NRI Cell regarding their properties in Goa;
- (b) the details thereof may be furnished; and
- (c) the details of steps taken by NRI Cell to ensure that properties registered by NRG with NRI Cell are not transferred fraudulently etc;
- (d) the details of the registered properties that have been furnished to Collectors and or Sub-Registers, and copies of all such communications with annexure may be furnished; and
- (e) the details of cases where immoveable properties of NRG that have been fraudulently transferred with their current status ?

SHRI FILIPE NERY RODRIGUES

**TRADITIONAL FISHING ACTIVITIES IN GOA**

005B. \*WILL the Minister for Fisheries be pleased to state:

- (a) the steps taken by the Government to protect the interest of Goan traditional fishing communities; and
- (b) whether any Goan traditional fishing association submitted a memorandum to Fisheries Department on their apprehension against the draft CRZ regulation by the Central Government;
- (c) the action taken to protect their interest with details thereof?

SHRI FILIPE NERY RODRIGUES

**MASS TOURISM IN GOA**

005C. \*WILL the Minister for Tourism be pleased to state:

- (a) whether the Government has conducted studies which indicate impact of mass Tourism on Goa;
- (b) if so, furnish details such as;
  - (a) impact on environment and ecology
  - (b) impact on traditional way of life and culture

- (c) impact on water resources
- (d) impact on existing infrastructure facilities
- (e) impact on beaches; and
- (f) impact on law and order machinery?

SHRI DIGAMBAR KAMAT

**SWIMMING POOL AT MARGAO**

006A. \*WILL the Minister for Sports and Youth Affairs be pleased to state:

- (a) the details of progress of construction of swimming pool at Margao;
- (b) the details of the contractor with name, address, names of directors, partners, date of commencement and completion, amount of work order and copy of the work order;
- (c) whether FINA guidelines have been followed while constructing the swimming pool; and
- (d) whether there are any plans to make alternate arrangements for swimmers practicing in the swimming pool during the construction period ?

SHRI DIGAMBAR KAMAT

**EXTENSION TO GOVERNMENT EMPLOYEES AND OFFICERS**

006B. \*WILL the Minister for Personnel be pleased to state:

- (a) the number of Government employees including Officers who have been given extension in service from 01/01/2014 till date;
- (b) the details such as name of the Government employee/Officer, address, designation, date of joining service and date of retirement;
- (c) the copies of order of extension along with their copy of application asking for extension and copies of file notings recommending the extension;
- (d) the details of number of employees/Officers affected by such extensions; and
- (e) the number of Government employees/officials presently working on extension with details such as names, designation and time of expiry of extension ?

SHRI ANTONIO FERNANDES

**STATUS OF SPORTS GROUND IN SANTA CRUZ CONSTITUENCY**

007A. \*WILL the Minister for Sports and Youth Affairs be pleased to state:

- (a) the village-wise details of the number of sports grounds developed by the Government in Santa Cruz Constituency;
- (b) the number of grounds presently utilized;
- (c) whether the available grounds are maintained by the Government regularly;
- (d) if so, furnish ground wise details of expenditure incurred during the last three years;
- (e) if not, reasons for not maintaining the available grounds;
- (f) whether the Government has any plan to develop more grounds in Santa Cruz Constituency in the next three years; and
- (g) if so, furnish project wise details thereof?

SHRI ANTONIO FERNANDES

**NUMBER OF TRAWLERS PER PERSON**

007B. \*WILL the Minister for Fisheries be pleased to state:

- (a) whether the Government intends to permit only two fishing trawlers to be registered in the name of one person; if so, reasons therefor;
- (b) the time frame by which the Government intends to bring this mechanism into force;
- (c) whether the Government is aware that beyond 12 nautical miles the trawlers from other States can come and catch fish;
- (d) whether the Government is aware that States like Gujarat, Tamil Nadu, etc., where the number of trawlers exceeds 20 to 30 times that of Goa are encouraging fishermen to build more trawlers and are giving subsidies;
- (e) if so, whether the Government has evaluated reasons of other States to encourage fishermen to go for more trawlers vis-a-vis the decision of this Government to restrict the number of trawlers;
- (f) the total number of fishing trawlers registered in the State;
- (g) the total month-wise average figures of the quantity of fish caught and landed in various jetties by the trawlers registered in the State during the past three years;
- (h) the total average quantity of fish that arrives from other States for sale in Goa with month-wise average figures for the past three years along with names of the places from where it comes; and

- (i) whether the Government plans to give fish at subsidized cost to the people of the State; if so, furnish details from where the Government plans to procure fish and the mechanism to adopt to buy the fish?

SHRI ANTONIO FERNANDES

**NUMBER OF PROJECTS UNDERTAKEN IN SANTA CRUZ**  
**CONSTITUENCY**

007C. \*WILL the Minister for Water Resources be pleased to state:

- (a) the number of projects undertaken by the Government during the last three years in Santa Cruz Constituency;
- (b) the number of projects/works completed and pending during the last three years with details village-wise, name of the works and reasons for pendency;
- (c) the number of works Plan and Non-Plan taken up for the present Financial Year 2018-2019; and
- (d) the number of projects/works proposed for the next three years with details thereof?

SHRI GLENN SOUZA TICLO

**DESILTING OF WATERWAYS AT TAR, BASTORA**

008A. \*WILL the Minister for Water Resources be pleased to state:

- (a) whether the Department has received any proposal for desilting of waterways at Tar Bridge Bastora;
- (b) the present status of desilting work of water way from Tar Bridge to NH17 at Bastora Bardez; and
- (c) the time frame by which the work will commence?

SHRI RAVI NAIK

**GYMNASIUM AT PONDA SPORTS COMPLEX**

009A \*WILL the Minister for Sports be please to state:

- (a) whether Government is aware that Gymnasium equipment at Ponda Sports Complex is out dated and are not in working condition, specially Treadmill, Bicycle, etc, in entrance gate there is no proper watchman on duty;
- (b) if so, the action Government intends to take in this matter;
- (c) furnish details of equipment and facilities, date of purchase present condition of equipment which are not in working conditions and reason for same;
- (d) whether Government intends to renovate / upgrade the equipment is so, furnish details ; and
- (e) status of football ground at Animal Husbandry at Curti Ponda ?

SHRI DEEPAK PRABHU PAUSKAR

**STATUS OF WORK FROM SAVORDEM CONSTITUENCY**

010A. \*WILL the Minister for Water Resources be pleased to state:

- (a) furnish details of estimates prepared for development works in Sanvordem Constituency from the April,2014 to June,2018;
- (b) the details of works completed and work in progress; and
- (c) the details of pending work with reasons thereof ?

SHRI DEEPAK PRABHU PAUSKAR

**SUB-DIVISION OF WATER RESOURCES IN SANVORDEM CONSTITUENCY**

010B. \*WILL the Minister for Water Resources be pleased to state whether Government is aware that 3 sub division of different division are handling work of Sanvordem Constituency and whether it is possible to bring all Sub division under one division of water resources department in Sanvordem Constituency?

SHRI DEEPAK PRABHU PAUSKAR

**DEVELOPMENT WORKS UNDER TOURISM**

010C. \*WILL the Minister for Tourism be pleased to state:

- (a) whether any steps are taken by the Department to promote tourism at Dudhsagar waterfall and Tamdi Surla areas ,if so, the details there of; and
- (b) furnish the status of below mention works:
  - (i) Beautification of Collem Market area in V.P.Collem;
  - (ii) Beautification of GTDC property at Tambdi Surla;
  - (iii) Beautification of Sateri Pisani Temple Colsai ,Dharbandora – Goa?
  - (iv) Beautification of Kalnath Temple at Kalay in Sanvordem Constituency;
  - (v) Beautification of exsiting Temples at Dudhsagar falls?
- (c) status of proposal given for Tambdi Surla Temple light and sound show programme?

SHRI JOSE LUIS CARLOS ALMEIDA

**MECHANISED FISHING BANNED IN ESTUARINE AREAS AND RIVERS**

011A \*WILL the Minister for Fisheries be pleased to state:

- (a) whether mechanised fishing is banned in Estuarine areas and rivers in the State;
- (b) if so, whether any violations were recorded in the River Zuari from October 2017 to till date; and
- (c) if yes, whether any action was initiated against the same, with details thereof?

SHRI JOSE LUIS CARLOS ALMEIDA

**CANOES USING MINI PURSE SEINE NETS IN RIVER ZUARI**

011B \*WILL the Minister for Fisheries be pleased to state:

- (a) whether any Canoes were reported using mini purse seine nets in River Zuari from October 2017 to till date;
- (b) if yes, details of the same; and
- (c) whether any action was initiated against the same , if yes furnish details thereof?

SHRI JOSE LUIS CARLOS ALMEIDA

**NUMBER OF RADIO – FREQUENCY IDENTIFICATION (RFID) CARDS  
ISSUED TO THE FISHERMEN**

011C \*WILL the Minister for Fisheries be pleased to state:

- (a) the number of Radio Frequency identification (RFID) cards issued to the fishermen by the department from August 2016 to till date with details thereof;
- (b) whether proper procedure was followed while awarding the contract to the contractor for issuing of these RFID cards;
- (c) whether Government has noted any irregularity in issuing of these RFID cards to the fishermen; and
- (d) if yes, details of the same ?

SHRI SUBHASH SHIRODKAR

**EXPENDITURE INCURRED ON CAPITAL & REVENUE WORKS**

012A. \*WILL the Minister for Water Resources be pleased to state:

- (a) The actual expenditure incurred by the Government on capital and revenue works during the financial years 2017-2018 and 2018-2019;
- (b) the Constituency-wise details of amount spent; and
- (c) the work-wise details of Shiroda Constituency ?

SHRI SUBHASH SHIRODKAR

**IRREVOCABLE POWER OF ATTORNEY TAKEN FOR  
CONSTRUCTION OF NALA SIDE**

012B. \*WILL the Minister for Water Resources be pleased to state:

- (a) whether it is a fact that even for the construction of Nala side, irrevocable Power of Attorney is taken from the concerned Land Lords; and
- (b) if so, whether NOC / Irrevocable Power of Attorney is utilized for effecting change in Survey records ?

SHRI SUBHASH SHIRODKAR

**PREVENTION OF PLASTIC WASTE FROM FLOWING INTO RIVERS**



012C. \*Transferred as Unstarred Question No.131 to Environment to be answered on 20.07.2018

SHRI NILKANTH HALARNKAR

**PRIVATE FUNCTIONS/EVENTS IN GOVERNMENT PREMISES**

013A. \*WILL the Minister for Sports and Youth Affairs be pleased to state:

- (a) whether the Government Indoor Stadiums/Sports infrastructures are permitted to host any private functions/events;
- (b) if so, the details of any such events conducted all over the State from March 2017 till date;
- (c) the number of days the Government indoor stadiums/Sports infrastructures are occupied/reserved for each event;
- (d) the revenue generated from each event/function;
- (e) whether liquor is permitted to be consumed for such private events; and
- (f) if so, the licence details/permissions taken from excise Department ?

SHRI NILKANTH HALARNKAR

**WRD WORKS IN TIVIM CONSTITUENCY**

013B. \*WILL the Minister for Water Resources be pleased to state:

- (a) the number of proposals received from Tivim Constituency during the last 5 years;
- (b) the number of retaining walls constructed under flood control;
- (c) the number of bunds constructed; and
- (d) the number of proposals pending ?

SHRI NILKANTH HALARNKAR

**DUES RECEIVABLE FROM EDM FESTIVALS**

013C. \*WILL the Minister for Tourism be pleased to state:

- (a) the year-wise, event-wise and category-wise breakup of total dues receivable by all the Departments from the organizers of EDM music events like Sunburn/Timeout etc permitted by the Government during the last 5 years until May 2018;

- (b) the details of steps initiated by the various Departments to recover the above mentioned dues as listed in point 1 above;
- (c) whether any organizer(s)/person(s)/firm(s) are blacklisted by the Department of Tourism to organize EDM(s) in future for the want of payment of dues to Department of Tourism /other Departments of Government of Goa;
- (d) the total amount of foreign exchange earned by our country from the tourists in the State; and
- (e) the share of forex earned, actually received and receivable by the State Government from the Central Government on account of Tourism in the State during the last 5 years ?

SHRI PRATAPSINGH RANE

**MOPA AIRPORT**

014A. \*WILL the Minister for Civil Aviation be pleased to state:

- (a) the progress of the Mopa Airport till date; and
- (b) whether the work has been awarded and the present status?

SHRI PRATAPSINGH RANE

**NRI COMMITTEE**

014B. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) the number of Goans that comes under the category of NRIs;
- (b) whether any Committee has been appointed under the Minister;
- (c) whether any meeting has been held; and
- (d) the category of a person to be called an NRI?

SHRI PRATAPSINGH RANE

**IRRIGATION PROJECT**

014C. \*WILL the Minister for Water Resources be pleased to state:

- (a) the area projected to be brought under irrigation; the area actually covered by irrigation till date; and
- (b) whether the farmers using irrigated water are being charged for non-use of such water?

SHRI NILESH CABRAL

**REGULARIZATION OF CONTRACTUAL STAFF**

015A. \*WILL the Minister for Personnel be pleased to state:

- (a) whether the Personnel Department had issued a circular asking Government Departments to submit the data of contractual staff (group 'C') engaged by them for a long duration to enable the Government to formulate policy guidelines for such contractual staff working for more than 5-10 years and above;
- (b) if so, furnish the list of names of employees submitted by each Department before the due date;
- (c) whether the Government is aware that some Departments have not furnished the list of such staff to the Department of Personnel, as directed;
- (d) the action the Government will take against those departmental H.O.D's / Officers who have failed to submit the data as directed;
- (e) the fate of those contractual staff whose data has not reached the Department of Personnel on account of the insensitivity of their respective Departments; and
- (f) whether the Government has any plan to regularize such contractual staff, if so, time frame for the same?

SHRI NILESH CABRAL

**MAINTAINANCE OF SPRINGS IN THE STATE**

015B. \*WILL the Minister for Water Resources be pleased to state:

- (a) whether the Government has undertaken any measures to maintain and protect the various springs in the State, if so, furnish details; and
- (b) furnish the list of the springs in the State?

SHRI NILESH CABRAL

**BORE WELLS IN THE STATE**

015C. \*WILL the Minister for Water Resources be pleased to state:

- (a) the number of permissions issued by the Department for bore wells in the State till date, furnish details;
- (b) whether the Department has received any complaints of illegal bore wells in the State till date; and

- (c) if so, number of complaints received and the action taken by the Government in each case?

SHRI CHURCHILL ALEMAO

**WORKS SANCTIONED IN VARIOUS CONSTITUENCIES IN THE STATE  
OF GOA**

016A. \*WILL the Minister for Water Resources be pleased to state:

- (a) the total number of works sanctioned and completed in Benaulim, Canacona and Siolim Constituency from 2017 till date;
- (b) whether the Government has taken up works or prepared estimates without the local MLAs priority letter in Benaulim Constituency till date; and
- (c) whether the Government can take up the work of building retaining wall in order to stop soil erosion near the coastal areas?

SHRI CHURCHILL ALEMAO

**LED LIGHTS FOR FISHING**

016B. \*WILL the Minister for Fisheries be pleased to state:

- (a) the criteria adopted by the Government to ban the use of LED lights for fishing trawlers;
- (b) if so, whether Cabinet Approval was taken;
- (c) whether the Government has signed any MOU or has received any written order from the Central Government in regards to stopping of LED fishing?

SHRI CHURCHILL ALEMAO

**PROPERTIES ACQUIRED AND LEASED  
BY TOURISM DEPARTMENT AND GOA TOURISM DEVELOPMENT  
CORPORATION**

016C. \*WILL the Minister for Tourism be pleased to state:

- (a) the details of the number of properties owned by the Tourism Department in the State of Goa;
- (b) the number of years the properties have been leased with the Affidavit/Agreement copies of leased properties;

- (c) the details of the copies of each property of Revenue collected by the Government from such leased properties till date;
- (d) the number of Tourist Hotels functioning under the Goa Tourism Development Corporation;
- (e) the number of years these hotels have been leased with details of Affidavits/Agreements copies of leased hotels; and
- (f) the details of copies of each hotel revenue has been collected from these hotels till date?

SHRI DAYANAND SOPTE

**FOREIGN TOURS UNDERTAKEN BY TOURISM MINISTER**

017A. \*WILL the Minister for Tourism be pleased to state:

- (a) the details of foreign tours undertaken by the Tourism Minister from 1<sup>st</sup> April,2017 till date;
- (b) the details of foreign tours such as
  - (a) name of the country,
  - (b) number of days,
  - (c) number of persons with their names and designations; and
- (c) the total amount spent on each tour and its purpose?

SHRI DAYANAND SOPTE

**EVENTS ORGANIZED BY TOURISM DEPARTMENT /GTDC**

017B. \*WILL the Minister for Tourism be pleased to state:

- (a) the details of events organised /participated by Tourism Department /GTDC such as Trade Fairs/Trade Marts/Road Shows for 01/04/2014 till date
- (b) the details of expenditure incurred in each events with details of Event Management Agency/Advertising Agency;
- (c) the details of selection criteria of Agencies selected to carry out various works with all fine noting ,tender documents etc;
- (d) names of persons appointed on state level marketing and promotional committee with details of meetings held with date along with copies of Agenda and Minutes of meetings of each meetings;
- (e) the details of financial approvals taken from Finance Department with copies of relevant file noting may be provided;
- (f) the furnish details of all those who have attended the events aboard with names ,designation, duration of stay etc;and

- (g) the expenditure incurred on travel/stay and other visits to International events?

SHRI DAYANAND SOPTE

**BUDGET PROVIDED TO TOURISM**

017C. \*WILL the Minister for Tourism be pleased to state:

- (a) the total amount of budget provided to tourism department for the year 2017-18 out of which the total amount spent on tourism projects in various constituency with details such as;
- (a) name of constituency;
  - (b) name of the project;
  - (c) total amount of project cost;
  - (d) completion period;
  - (e) number of projects completed;
  - (f) percentage of project completion; and
  - (g) number of project handed over to the concerned authority?

SHRI LUIZINHO FALEIRO

**WATER DISTRIBUTION SYSTEM UNDER CADA**

018A. \*WILL the Minister for Water Resources be pleased to state:

- a) the areas acquired for the construction of the Water Distribution System by way of Canals, water networks, and the number canals are in the Navelim Constituency;
- b) the amount spent on the construction of these works;
- c) the number of these canals are in working condition;
- d) the total area brought under CADA is 9686 Ha, and the area utilized and irrigated is 3704 HA, the status of the balance 6,000 Ha unutilized land and reasons for lying idle;
- e) the total area under CADA in the Navelim Constituency that is lying unutilized and the details of the area that has been brought under irrigation;
- f) the quantity of water supplied to the farmers in the Navelim Constituency by the Water Resources Department; and
- g) whether it is fact that the Infrastructure of the Project is in readiness to supply water for Irrigation in the Command Areas of the Selaulim

Project, if so, reasons for having only 4.00 Ha under irrigation as on date?

SHRI LUIZINHO FALEIRO

**PROPERTIES UNDER TOURISM DEPARTMENT**

018B. \*WILL the Minister for Tourism be pleased to state:

- (a) furnish the lists and details of all the properties and immovable assets belonging to the Tourism Department / Goa Tourism and Development Corporation;
- (b) furnish the lists of the properties auctioned / given on lease;
- (c) furnish the market value of these properties with all the assets;
- (d) furnish the date of auction, the amount of the auction and whether the same was finalized;
- (e) if so, the date and amount of finalization; and
- (f) the policy of the Government to privatize the balance assets?

SHRI LUIZINHO FALEIRO

**CONSTRUCTIONS OF CANALS IN NAVELIM CONSTITUENCY**

018C. \*WILL the Minister for Water Resources be pleased to state:

- (a) the total area acquired for constructing canals and distribution networks by the Water Resources Department in the villages of Navelim, Telaulim, Aquem Baixo and Davorlim – Dicarple in the Navelim Constituency;
- (b) the cost of the land acquired;
- (c) the cost of constructing of Water Distribution Networks;
- (d) the total area brought under irrigation and the quantity of water supplied to the farmers of the area; and
- (e) the total area covered under CADA in the four villages of the Navelim Constituency?

SHRI FRANCISCO SILVEIRA

**NATIONAL GAMES 2018**

019A. \*WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government has constructed the required infrastructure in the State for the organization of National Games 2018 in the State;
- (b) if so, the details of the infrastructure already completed and those yet to be completed;
- (c) whether the Government has plan to seek further postponement of National Games; and
- (d) if so, the reasons therefore?

SHRI FRANCISCO SILVEIRA

**FINANCIAL SCAM IN SPORTS DEPARTMENT**

019B. \*WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the fate of financial scam reported in the Department of Sports where a couple employed in the same Department is involved;
- (b) whether the Government has appointed any investigating team in the matter;
- (c) if so, whether the investigative team will submit its report;
- (d) whether the Government will punish the guilty or make the complainant a class IV employee the scapegoat; and
- (e) whether the Government will place the report of the investigating team on the table of the House, if so, details thereof?

SHRI FRANCISCO SILVEIRA

**GREENFIELD INTERNATIONAL AIRPORT AT MOPA**

019C. \*WILL the Minister for Civil Aviation be pleased to state:

- (a) whether the Government has received all legal clearances for the construction of Greenfield International Airport at Mopa;
- (b) whether all the people have been reasonably compensated for land acquired;
- (c) whether the Government has decided to keep a sizeable quota reserved for the locals/Goans for employment at the airport; and
- (d) time frame by which the airport will be fully operational, with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**UTILIZATION OF AGRICULTURAL FUNDS**

020A \*WILL the Minister for Water Resources be pleased to state:



- (a) the total funds allotted and utilized for Agricultural Farmers training tours workshops and seminars in Command Areas of Selaulim Irrigation Project for the year 2017 - 2018;
- (b) the total funds allotted and utilized for Agricultural Farmers training tours workshops and seminars in Command Areas of Aunjunem Irrigation Project for the year 2017 - 2018;
- (c) whether the land Survey Numbers under the Command S.I.P. are notified in the official Gazette and if not give reasons for not doing so;
- (d) whether the permission from Water Resources Department for non agricultural work purpose like construction activities is taken and if not reasons therefor;
- (e) furnish list of Survey Numbers falling in the Jurisdiction of Command Areas of Sanguem, Quepem and Salcette talukas under Salaulim Irrigation Project ; and
- (f) the nature of duties and functions of agricultural foreman working in Command Areas as per recruitment rules of Government of Goa?

SHRI ALEIXO REGINALDO LOURENCO

**QUALITY CHECKS FOR FISH**

020B \*WILL the Minister for Fisheries department be pleased to state:

- (a) whether Directorate of Fisheries has conducted any checks on quality of Fish sold in Goa in last five years, if yes, details of all specific instances thereof may be furnished;
- (b) the details of facilities available with Government for testing of quality of fish, whether Government proposes to enhance the technical capabilities of Fish quality testing;
- (c) whether Government is aware of complaints from common fish consumers that fish sold in local markets is sub- standard in terms of quality and nutritional value, deep frozen for long periods and preserved using formalin, and hence unfit for human consumption; and
- (d) the steps taken or proposed to be taken to ensure regular checking of Fish quality arriving at Fish markets ?

SHRI ALEIXO REGINALDO LOURENCO

**STATUTAORY PERMISSION FOR MOPA AIRPORT**

020C \*WILL the Minister for Airport be pleased to state:

- a) whether any Environment Impact Assessment (EIA) study has been conducted prior to awarding the construction of the Mopa Airport project, if yes, provide details and all documents of the same;
- b) whether the Goa Government or any other agency has done any wetting process or background check of the reputation of the bidders if they are tainted or violated any laws, indulged in any crimes, involved in any money laundering or has any illegal overseas accounts, involved in any benami transactions, if yes, provide details and all documents of the same, if not, has the Goa Government approached any agency to conduct the same ;
- c) whether the Goa Government is aware of the alleged Paradise paper leak and the illegal diversion of funds in to overseas banks and tax heavens, including 28 offshore firms by the GMR group ;
- d) whether the Goa Government has contemplated and initiated any action against the builder of the Mopa Airport after the Paradise Paper Leak became public and published in the international media, including the local press, if yes, provide details and all documents of the same ;
- e) whether the Goa Government has at least requested the Economic offences wing of the Goa Police or the Serious Fraud Office or the Central Bureau of Investigation or the Enforcement Directorate to initiate an investigation into the link of the GMR group which successfully bid for the Mopa Airport for having illegal overseas accounts and funds diversions through benami transactions and its overseas accounts in order to gauge the likely impact on the construction of the Mopa Airport ;  
and
- f) whether the Goa Government has made any serious efforts to ensure that funds sourced for the Mopa Airport are not diverted in to overseas tax heavens considering the fact that the GMR has the dubious distinction of doing the same as exposed by the Paradise Papers ?

**ASSEMBLY HALL  
PORVORIM, GOA  
19<sup>TH</sup> JULY, 2018**

**N. B. SUBHEDAR  
SECRETARY**